FORM NO. 16A

[See rule 31(1)(b)]

Certificate of deduction of tax at source under section 203 of the Income-tax Act, 1961

For interest on securities; dividends; interest other than "Interest on securities"; winnings from lottery or crossword puzzle; winnings from horse race; payments to contractors and sub-contractors; insurance commission; payments to non-resident sportsmen/sports associations; payments in respect of deposits under National Savings Scheme; payments on account of repurchase of units by Mutual Fund or Unit Trust of India; commission, remuneration or prize on sale of lottery tickets; commission of brokerage; rent; fees for professional or technical services; royalty and any sum under section 28(va); income in respect of units; payment of compensation on acquisition of certain immovable property; other sums under section 195; income in respect of units of non-residents referred to in section 196A; income from units referred to in section 196B; income from foreign currency bonds or shares of an Indian company referred to in section 196C; income of Foreign Institutional Investors from securities referred to in section 196D.

Secui										
Name and address of the person deducting tax			Qu s	Acknowledgement Nos. of all Quarterly Statements of TDS under sub-section (3) of section 200 as provided by TIN facilitation Centre or NSDL web-site			Name and address of the person to whom payment made or in whose account it is credited			
			Qu	arter	Acknowled	lgement				
ТАХ		TION A/C N EDUCTOR	NO. OF THE	HE NATURE OF PAYMENT			PAN NO. OF THE PAYEE			
D	ANI NO. C	OF THE DEI	DUCTOR					EOD THE	DEDIOD	
P	AN NO. C	OF THE DEI	DUCTOR				FOR THE PERIOD			
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		(The I	Deductor is to	CENTE provide	RAL GOVER transaction-	RNMENT AC	of tax deducte	OF TAX INT	O sited)	
S. No.	Amount paid/ credited			CENT	RAL GOVER	RNMENT AG	CCOUNT	OF TAX INT	0	Transfer voucher/ Challan Identification No.
No.	paid/	(The I	Deductor is to	CENTE provide	RAL GOVER transaction-	RNMENT AC wise details Total tax deposited	CCOUNT of tax deducte	OF TAX INT	O sited) Date on which tax deposited	voucher/ Challan Identification
No. 1. 2. 3.	paid/	(The I	Deductor is to	CENTE provide	RAL GOVER transaction-	RNMENT AC wise details Total tax deposited	CCOUNT of tax deducte	OF TAX INT	O sited) Date on which tax deposited	voucher/ Challan Identification
No. 1. 2.	paid/	(The I	Deductor is to	CENTE provide	RAL GOVER transaction-	RNMENT AC wise details Total tax deposited	CCOUNT of tax deducte	OF TAX INT	O sited) Date on which tax deposited	voucher/ Challan Identification
No. 1. 2. 3. 4. Certif	paid/ credited	(The I	TDS Rs.	CENTE provide	Education Cess Rs.	RNMENT AC wise details Total tax deposited Rs.	CCOUNT of tax deducte	DF TAX INT ed and depos BSR Code of Bank branch	Date on which tax deposited (dd/mm/yy)	voucher/ Challan Identification No.
No. 1. 2. 3. 4. Certif	paid/ credited	Date of payment/credit	TDS Rs.	CENTE provide	Education Cess Rs. has been de	RNMENT AC wise details Total tax deposited Rs. educted at so	CCOUNT of tax deducte Cheque/DD No. (if any) ource and paid	BSR Code of Bank branch	Date on which tax deposited (dd/mm/yy)	voucher/ Challan Identification No.
1. 2. 3. 4. Certifiant as per	paid/ credited	Date of payment/credit	TDS Rs.	CENTE provide	Education Cess Rs. has been de	RNMENT AC wise details Total tax deposited Rs. educted at so	CCOUNT of tax deducte Cheque/DD No. (if any)	BSR Code of Bank branch	Date on which tax deposited (dd/mm/yy)	voucher/ Challan Identification No.

(f) after Form 16A the following form shall be inserted, namely:-

Designation

[ITR62;16A.,1